

Sl.No.7

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/24/9/AMR/2023		9 of IBC	M/s Seenergy Ocean Indien INC Vs. M/s Navayuga Engineering Company Limited

ORDER

Present: Mr. Bendi Ravi Teja, Ld. Counsel the OC.

Mr. Vimal Vasireddy, Ld. Counsel for the CD.

Pleadings are completed. Ld. Counsel for the CD submitted that they have filed a joint settlement memo on e-portal stating that the matter has been settled between both the parties and seeks to withdraw the Petition. The withdrawal memo is taken on record. Hence, this petition is dismissed as withdrawn giving liberty to the OC to restore the petition as ^{it}per the terms of the settlement are not fulfilled by the CD and also filed the physical copy of the joint settlement memo. Accordingly, **CP(IB)/24/9/AMR/2023 is dismissed as withdrawn.**

sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**